

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00477/2018**

Tuesday, this the 5<sup>th</sup> day of June, 2018

**CORAM:**

**Hon'ble Mr. U. Sarathchandran, Judicial Member  
Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**

K.P. Muraleedharan Nair ,  
S/o P. KesavanNair aged 56 years,  
Cook, Fishery Survey of India,  
Kochangadi, Cochin 682005  
residing at Nandanam, Vellassery,  
Kadathuruthy (P.O.), Pin 686604,  
Kottayam District. .... **Applicant**

**(By Advocate – Mr.C.S.Ramanathan)**

**V e r s u s**

1. The Secretary, Govt. of India,  
Department of Animal Husbandry,  
Dairying and fisheries,  
Ministry of Agriculture,  
Krishi Bhavan, New Delhi -1.
  
2. Director General,  
Fishery Survey of India,  
Plot No.2A unit No.12  
New Fishing Harbour Sasson Dock,  
Colaba, Mumbai 400 005.
  
3. The Zonal Director,  
Fishery survey of India,  
Fore shore Road, Cochin 682 016.
  
4. Director, Integrated Fisheries Project,  
(National Institute of Fisheries,  
Post Harvest Technology & Training)  
Cochin – 16. .... **Respondents**

**(By Advocate – Mr.N.Anilkumar, Sr. PCGC(R)**

This Original Application having been heard on 05.06.2018, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Per: Mr. U. Sarathchandran, Judicial Member.**

Heard both sides.

2. Applicant is seeking a declaration that he is entitled to first ACP on 6.4.2006 on completion of 12 years of regular service in the pay scale of Rs. 4500-7000 in par with uncertified Bosun and also a declaration that he is entitled to MACP on completion of 20 years of regular service with effect from 6.4.2014 in the pay scale of 9300-34800 plus GP Rs.4200 in par with certified Bosun.
  
3. Mr. N. Anilkumar, learned Sr.PCGC(R) takes notice on behalf of the respondents. However, it is seen that the applicant has already submitted a representation to R.1 seeking some relief and that the same is pending before that authority. In the circumstances, we feel that this O.A. can be disposed of at the admission stage itself by issuing a direction to Respondent No.1 to consider Annexure A.10 representation to pass appropriate orders within a time limit stipulated by this Tribunal. Accordingly, we direct the respondent No.1 to consider and pass appropriate orders on Annexure A.10, within 45 days from the date of receipt of a copy of this order and to communicate the same to the applicant.
  
4. O.A. is disposed of *in limine*.

**(E.K.BHARAT BHUSHAN )  
ADMINISTRATIVE MEMBER**

**(U.SARATCHANDRAN)  
JUDICIAL MEMBER**

**sj\***

**List of Annexures of the applicant**

Annexure A-1 - The true copy of letter issued by the 4<sup>th</sup> respondent dt. 2.5.2001.

Annexure A-2 - The true copy of the statement filed on 23.8.2005

Annexure A-3 - The true copy of the statement dated 25.8.2005

Annexure A-4 - The copy of the order dated 14.6.2006

Annexure A-5 - The true copy of the office memorandum dated 9.8.1999.

Annexure A6 - The true copy of the scheme dated 19.5.2009

Annexure A7 - The true copy of the order issued on 13.1.2015

Annexure A8 - The true copy of the order issued on 18.4.2016

Annexure A9 - True copy of recruitment rules of uncertified bosun and certified bosun.

Annexure A10 - The copy of the representation dated 6.2.2017.

**List of Annexures of the Respondents**

Nil.

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